

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A./61/00348/2021

This the **26th** day of **February**, 2021



HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

Mohd. Salim, Age 48 years S/o Hussain Mohd., R/o Village Malhar, Tehsil Billawar,
District Kathua..

.....Applicant

(Advocate: Mr. Sudershan Sharma)

Versus

1. U.T of J&K through Commissioner/Secretary to Government School
Education Department, Civil Secretariat, Jammu/Srinagar. Pin-180001.
2. Director, School Education Department, Jammu 181205.

.....Respondents

(Advocate:- Mr. Sudesh Magotra, D.A.G.)

ORDER [O R A L]

Hon'ble Mr. Anand Mathur, Member (A):

Through this O.A., the applicant is seeking direction to the respondents to promote him as Lecturer in the discipline of Environment Science, in terms of Govt. Order No. 940-Edu of 2017 dated 17.11.2017 read with SRO 339 dated 20.12.2005, by extending the benefits of judgment dated 12.12.2017 passed by this Court in SWP No. 1507/2014 titled "Zahoor Ahmad Rather & Ors. V. State of J&K & Ors.". within a stipulated period of time.

2. Looking to the arguments of learned counsel for the applicant, the O.A. is disposed of with a direction to the respondents to consider the case of the applicant having regard to Govt. order No. 940-Edu of 2017 dated 17.11.2017 read with SRO 339 dated 20.12.2005, provided the same apply to the case of the applicant and he is eligible. Let, an appropriate consideration order be passed by the respondents within a period of six weeks from the date a certified copy of this order along with a complete set of O.A. is made available to the respondents. It is, however, made clear that this order does not decide any right of the applicant and it would be for the respondents (competent authority) to consider the claim on merits.

3. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

/M.M/